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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

C.A.NO.1037/90.

Date of Judgment: 10.2.95

BETWEEN:

P.R.GOPALA KRISHNAN

APPLICANT

AND

1. Indian Counsel of Agricultural Research, Krishna Bhavan, New Delhi. (rep. by its Secretary).
2. The Director, Central Tobacco Research Institute, Rajahmundry, East Godavari District.

COUNSEL FOR THE APPLICANT: MR. Philkana Rama Rao

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Ramana, Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE S.K.DHAON, VICE CHAIRMAN (J)

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN (J)

HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

CONTD....

JUDGEMENT

(As per Justice Sri V.Neeladri Rao, Vice-Chairman)

The applicant Sri P.R.Gopala Krishnan joined service as LDC in the Central Tobacco Research Institute (for short CTRI) on 21-5-1958. He was promoted in December 1970 as UDC in the payscale of Rs.130-280 and posted in the same office at Rajahmundry. The post of Head Clerk-cum-Accountant in CTRI at Hunsur had fallen vacant in 1972. A special pay of Rs.20/- p.m. was attached for the said post. The said post was offered to UDCs on the basis of their seniority. When they declined, the applicant who was the junior most UDC was transferred to the Tobacco Research Station at Hunsur by office order No.7(1)/72-Admn.I(Estt) dated 15-4-1972. Therein it was stated that he is entitled to draw special pay of Rs.20/- p.m. for the period he works as Head Clerk, Tobacco Research Station, Hunsur. The applicant joined the said post on 15-4-72. Office Order No.F.7(1)/72-Admn.I(Estt) dated 29-8-72 was issued and it is as under:

"In modification of this office order of even number dt. 15th April 1972 the Director, Tobacco Research has been pleased to transfer Shri P.R.Gopalakrishnan, UDC working under Strengthening Scheme at C.T.R.I., Rajahmundry to Tobacco Research Station, Hunsur to officiate as Head Clerk in the vacancy of Shri C.S.Muthanna from the date of his joining the post at Tobacco Research Station, Hunsur. (emphasis supplied).

He is entitled to draw special pay attached to the post.

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xxx "

2. The III Pay Commission recommended revision of pay-scales. The said Commission revised the pay-scale of the UDCs and Head Clerks as Rs.330-560 and Rs.425-600 respectively. The Indian Council of Agricultural Research (for short ICAR) in letter No.F.40(1)/73-Cdn.(A&A) dated 27-4-74 prescribed the revised scales for its employees with effect from 1-1-73. As revised pay-scale prescribed for the Head Clerk-cum-Accountant was higher than the revised pay-scale prescribed for UDC, the Director, CTRI, Rajahmundry was informed by ICAR vide letter No.F.1-35/74-EE-III(2) dated 17-12-74 about its approval to the framing of the recruitment rule for the upgraded post of Head Clerk-cum-Accountant as referred to in the Annexure. It is laid down that all the posts of Head Clerk-cum-Accountant have to be filled up by promotion failing which by direct recruitment. Then D.P.C. was constituted for consideration of all eligible UDCs for promotion to the upgraded post of Head Clerk-cum-Accountant. Sri S.C.Dutta who was senior to the applicant in the category of UDC, was one of those who were recommended by the DPC for promotion. Office Order No.F.1(22)/74-Admn.I(R) dated 28-12-74 was issued promoting Sri S.C.Dutta to the upgraded post of Head Clerk-cum-Accountant on provisional basis and posting him to Hunsur and transferring the applicant as UDC at CTRI Rajahmundry and the relevant portion reads as under:

"On the recommendation of DPC constituted for the purpose, the Director has been pleased to promote purely on a provisional basis and transfer Shri S.C.Dutta, U.D.C., C.T.R.I., Rajahmundry vide Shri P.R.Gopalakrishnan, Head Clerk-cum-Accountant, T.R.S., Hunsur to the upgraded post of Head Clerk-cum-Accountant in the scale of Rs.425-15-530-EB-15-560-20-600 at Tobacco Research Station, Hunsur, with effect from the date he joins duty.

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-4-

He is entitled to transfer T.A. and joining time as per rules.

He will be on probation for a period of two years.

His pay will be fixed according to rules.

On relief, by Shri S.C.Dutta, Shri P.R. Gopalakrishnan is transferred and to report for duty as U.D.C. at C.T.R.I., Rajahmundry. "

3. CTRI Rajahmundry issued office order No.F1(22)/75-Admn.I(R) dated 29-10-75 granting revised payscale of Rs.330-560 with effect from 1-1-73 to the applicant, Sri K.V.Ramana Murthy (applicant in T.A.No.106/87) and three others who were posted as Head Clerk-Cum-Accountants prior to 1-1-73. Letter No.F.1(22)/75-Admn.I(R) dated 3-12-75 was issued appointing the applicant, Sri K.V. Ramana Murthy and four others to the posts of Head Clerk-cum-Accountant in the revised payscale of Rs.425-600 on adhoc basis for the period mentioned against each as a post facto arrangement. The said adhoc appointment in regard to the applicant as per the said order was for the period from 1-1-73 to 30-12-74. His pay for the said period as Head Clerk-cum-Accountant was fixed at Rs.360/- plus Rs.36/- (adhoc 10%).

4. The applicant and Sri K.V.Ramana Murthy submitted repeated representations requesting for treating them as seniors to those who were promoted as Head Clerk-cum-Accountants subsequent to 1-1-73, and to fix their pay with effect from 1-1-73 in the revised payscale of Rs.425-600 as they were working in the post of Head Clerk-cum-Accountant even by 1-1-73. It is further submitted by them that their reversion to the post of UDC even without issual of notice is violative of principles of natural justice. The representation of the applicant

contd.. 5.

was rejected as per orders dated 30-12-75 of R.1. When similar representation of Sri K.V.Ramana Murthy was rejected, he filed Writ Petition No.9488/84 before the High Court of A.P. challenging the order whereby he was transferred as UDC with effect from 8-5-74, on promotion of Sri A.S.Sharma, R.3 in the said Writ Petition to the upgraded post of Head Clerk-cum-Accountant. That Writ Petition was transferred to this Bench and registered as T.A.No.106/87. It was disposed of by order dated 27-7-88. The operative portion of the said order is as follows:

" The order of reversion cannot therefore be sustained. It is accordingly quashed. The Petitioner is declared entitled to be restored to the post of Head Clerk-cum-Accountant. He shall be entitled to the payment of all arrears of salary and allowances on that basis. His seniority in the category of Head Clerk-cum-Accountant shall be fixed as if there was no order of reversion. He shall accordingly be entitled to all consequential benefits including further promotion. The application is accordingly allowed with no order as to costs. This order shall be implemented within a period of three months from the date of receipt of the same by the respondents. "

The applicant submitted representation dated 19-4-90 to the Director General, ICAR, New Delhi praying for conferment of the benefits similar to benefits given to Sri K.V.Ramana Murthy in T.A.No.106/87. The same was rejected by Memo. dated 11-9-90. Then this O.A. was filed on 5-12-90. The applicant prays for quashing the order dated 11-9-90 of R.2 rejecting his representation dated 27-4-90 and order dated 30-12-75 of R.1 and for consequential direction to the respondents to restore the applicant to the post of Head Clerk-cum-Accountant with effect from 15-4-72 and to fix his seniority in the said category as if there was no order

of reversion and for consequential payment of all arrears of salary on the said basis and for the consequential further promotions.

5. The plea for the respondents is that before revised pay-scales had come into effect from 1-1-73, there was no separate category of Head Clerk or Head Clerk-cum-Accountant, and the UDC posted as Head Clerk/Head Clerk-cum-Accountant was given special pay of Rs.20/- p.m. The post of Head Clerk/Head Clerk-cum-Accountant was being offered to the senior UDCs in view of the special pay. If it was declined by the senior UDC, the same was being offered to the UDCs lower down. There was no separate seniority list for Head Clerks/Head Clerk-cum-Accountants, as there was no separate category of Head Clerk/Head Clerk-cum-Accountant. When decision was taken in April 1974 to adopt the revised pay-scales for the employees of CTRI also with effect from 1-1-73 and as higher revised pay-scale was prescribed for Head Clerk/Head Clerk-cum-Accountant, the said post is treated as upgraded and recruitment rule was formulated for the said post in December 1974. The UDCs were considered for the upgraded post and on the basis of the recommendations of the DPC, provisional promotions were given to the UDCs for the post of Head Clerk/Head Clerk-cum-Accountant. When juniors in the category of UDCs who were discharging the duties of Head Clerk/Head Clerk-cum-Accountant could not get their turn for promotion to upgraded posts of Head Clerk/Head Clerk-cum-Accountant, they were replaced by the promotees to the upgraded post of Head Clerk/Head Clerk-cum-Accountant.

When Sri Dutta was promoted to the said post and as the turn of the applicant for promotion to the said post had not arisen, the applicant was transferred ~~as~~ as UDC on being relieved by Sri Dutta, the promotee as Head Clerk-cum-Accountant (upgraded post) at Hunsur. The order dated 3-12-75 was issued for regularising the services of the UDCs who were discharging the duties as Head Clerk-cum-Accountant from 1-1-73 till they were replaced by the promotees to the upgraded post of Head Clerk-cum-Accountant. As such, the appointments of the applicant and Serial Nos.1 to 3 and 5 referred to therein were referred as adhoc appointments to the post of Head Clerk-cum-Accountant from 1-1-73 till the date of their respective replacement.

6. This O.A. had earlier come up for consideration before one of us viz. Justice Sri V. Neeladri Rao, Vice-Chairman and Sri R. Rangarajan, Member (Admn.). It was observed by the said Bench that it was not clear from the judgement in T.A. 106/87 as to whether the averments referred to in the counter in this O.A. were referred to or not in the counter filed in the said T.A. It was also observed by the said Bench that if there was no separate cadre of Head Clerk-cum-Accountant distinct from UDC in CTRI prior to 1-1-73, the applicant's claim that he was entitled to the upgraded post of Head Clerk-cum-Accountant from 1-1-73 the date from which it was upgraded ~~as~~ is not tenable. As the applicant claimed that his case is similar to the case of the applicant in T.A. 106/87 which was allowed, and in view of our above observations this matter was referred to the Full Bench by order dated 7-2-94. Thus this O.A. had come up before this Full Bench.

7. The main plea of the applicant is that prior to 1-1-73 the post of Head Clerk/Head Clerk-cum-Accountant was promotional post from the post of UDC and it was in between the posts of UDC and Assistants. But it was pleaded for the respondents that prior to 1-1-73 there was no cadre in between the posts of UDC and Assistant and the UDCs posted as Head Clerk/Head Clerk-cum-Accountant were paid special pay of Rs.20/- p.m. and thus there was no separate seniority unit of Head Clerks or Head Clerk-cum-Accountants and there was only one common seniority list of UDCs. The learned counsel for the applicant submitted during the course of arguments that the respondents should be directed to produce the recruitment rules existed prior to 1-1-73 and as the same were not filed alongwith the counter.

8. In pursuance of the direction given by this Bench, the relevant recruitment rules prior to 1-1-73 were produced alongwith letter dated 8-11-94. It is necessary to look into the relevant recruitment rule which was in force upto 1-1-73 and it reads as under:

SCHEDULE IV
CLASS III ADMINISTRATIVE AND OTHER POSTS EXCEPT SCIENTIFIC AND TECHNICAL POSTS.

INDIAN CENTRAL TOBACCO COMMITTEE

Name of the Post	No.of posts	Classifica- tion	Duties of posts	Scale of pay	Whether selection or non- selection post	Age limit
1	2	3	4	5	6	7
U.D.Cs. including Head Clerk- cum-Accountant at Research stations.	11	III	To attend to office correspondence.	Rs.130-5-160 -8-200-EB- 8-256-EB- 8-280 plus Rs.20/- special pay for the post of Head Clerk- -cum-Accountant.	Selec- -tion -8-200-EB- 8-256-EB- 8-280 plus Rs.20/- special pay for the post of Head Clerk- -cum-Accountant.	N.A.

It has to be stated on the basis of the documents produced by the respondents that in view of the decision taken in 1974, the upgraded post of Head Clerk-cum-Accountant had come into existence with effect from 1-1-73 and upto 1-1-73 there was no cadre of Head Clerk/Head Clerk-cum-Accountant distinct from the cadre of UDC and the UDCs posted for discharging the duties of Head Clerk/Head Clerk-cum-Accountant were paid Rs.20/- p.m. as special pay.

(It is of course stated in the covering letter dt.7-1-64 while enclosing the recruitment rules, that they were subject to approval. It is not clear that the approval referred to was given or not. But it has to be stated that the same rules were applicable when it has been stated that the said rules were followed till 1-1-73).

9. It was held by their lordships of the Supreme Court in 1993(3) AISLJ 45 (K.Raja Vs. State of Tamilnadu and another) that automatic promotion cannot be claimed when some posts only are upgraded. As prior to 1-1-73 the posts of Head Clerk-cum-Accountant were part of U.D.C. posts and when only the posts of Head Clerk-cum-Accountant were upgraded with effect from 1-1-73 it is a case where only some posts of UDCs were upgraded. As such the UDCs holding the posts of Head Clerk-cum-Accountant by 1-1-73 cannot claim automatic promotion from 1-1-73. Hence the cases of all the eligible UDCs were considered, and such of the UDCs occupying the posts of Head Clerk-cum-Accountant, who were not promoted were replaced by the promotees. But as the post was treated as upgraded post with retrospective effect from 1-1-73 the question of regularising the services of UDCs who were holding the said posts from 1-1-73 till they were replaced had arisen. Then order dated 3-12-75 was issued by treating the incumbents as adhoc appointees in the posts of Head Clerk-cum-Accountant. Adhoc promotee need not be given show cause notice on being reverted when the regular promotee was appointed. As such there was

no infirmity in the office order dated 28-12-74 when the applicant was transferred as UDC from the post of Head Clerk-cum-Accountant, Hunsur on Sri Dutta who was provisionally promoted to the upgraded post of Head Clerk-cum-Accountant being posted at Hunsur, urged the learned counsel for respondents.

10. The appointment of the applicant to the post of Head Clerk-cum-Accountant as per order dated 15-4-72 read with order dated 29-8-72 is regular. The applicant was informed by order dated 13-12-73 (Annexure-III to the counter) that he ~~was~~ satisfactorily completed the probation period on the afternoon of 20-3-73. It is not open to the respondents to treat the services of the applicant in the cadre of Head Clerk-cum-Accountant as adhoc after declaration of satisfactory completion of probation period in the said post. It is thus a case of reversion of the applicant. It is vitiated as no notice is given before issual of the order dated 28-12-74 and as such it is liable to be quashed, urged the learned counsel for the applicant.

11. There was no separate category of Head Clerk-cum-Accountant/Head Clerk prior to 1-1-73. UDC discharging the duties of the said post was being paid special pay of Rs.20/- p.m. When decision was taken in April 1974 to prescribe the revised payscales to the employees of CTRI also, with effect from 1-1-73, the post of Head Clerk/Head Clerk-cum-Accountant was treated as upgraded post with effect from 1-1-73 as higher pay scale was prescribed for the same. No order was passed by 28-12-74 promoting the applicant to the upgraded post of Head Clerk-cum-Accountant. The order

dated 13-12-73 (Annexure-III to the counter) was passed even before decision was taken in April 1974 for adoption of revised pay-scales and for treating the post of Head Clerk-cum-Accountant as upgraded post. It was noted in the service register of the applicant on the basis of the order dated 13-12-73 that the applicant had completed the probation period of two years of service. The applicant completed only two months and odd in the upgraded post of Head Clerk-cum-Accountant by 20-3-73. So it cannot be stated that the applicant completed two years of service by 20-3-1973 in the upgraded post of Head Clerk-cum-Accountant. It is thus a case of declaration in regard to the satisfactory completion of the probation period in the post of UDC when it was so declared by order dated 13-12-73. Further when there was no order on or after 1-1-73 promoting the applicant to the upgraded post of Head Clerk-cum-Accountant, there cannot be any declaration of completion of probation in the said post. There cannot be any question of regular appointment to the upgraded post of Head Clerk-cum-Accountant when there was not even an order promoting the applicant to the said post. There is thus no basis for the contention of the applicant that he was regularly appointed to the upgraded post of Head Clerk-cum-Accountant from 1-1-73. But as the applicant was discharging the duties of the upgraded post of Head Clerk-cum-Accountant from 1-1-73 till 30-12-74 the date on which he was replaced by Sri Dutta, the period from 1-1-73 to 30-12-74 was regularised by ordering the adhoc appointment of the applicant to the

post of Head Clerk-cum-Accountant as a post facto arrangement. Thus by 28-12-74 the applicant was deemed to be an adhoc appointee to the post of Head Clerk-cum-Accountant and it is a case of reversion of the adhoc appointee on the vacancy being filled by regular promotee.

12. The applicant was not paid salary in the pay-scale of Rs.425-600 by the time he was reverted as per order dated 28-12-74. (R.2 was directed to produce relevant record when it was asserted for the applicant that he was paid in the revised pay-scale of Rs.425-600 upto 30-12-74 while the same was denied for Respondents. The service register of the applicant was produced. It discloses that entries were made fixing the pay of the applicant in the pay-scale of Rs.425-600 from 1-1-73 as per order dated 6-4-83, and the same were cancelled by order dated 26-9-83.) Admittedly by 30-12-74 the applicant was paid only in the pay-scale of Rs.330-560 and in pursuance of the order dated 3-12-75 he was paid 10 per cent of the basic pay from 1-1-73 to 30-12-74 besides regular pay .

13. The order dated 15-4-72 merely states that he was transferred as UDC only. It is also stated therein that he is entitled to special pay of Rs.20/- p.m. for the period he works as Head Clerk. It is, thus, to the effect that UDC discharging the duties of Head Clerk was entitled to special pay of Rs.20/- p.m. Even in order dated 29-8-72 it is stated that the applicant has to officiate as Head Clerk. It does not state

that he was regularly appointed as Head Clerk. Thus even if the post of Head Clerk can be treated as distinct from the post of UDC prior to 1-1-73, it was not a case of regular appointment of the applicant as Head Clerk/ Head Clerk-cum-Accountant ~~as~~ even by 1-1-73.

14. It is true that by letter dated 26-10-78 addressed by I.C.A.R. to the Director, CTRI Rajahmundry the latter was informed that it appeared to be fair that Sri Ramana Murthy and the applicant herein should be appointed in the payscale of Rs.425-600 in suitable posts ~~with effect~~ from 1-1-73; if there are no suitable posts the junior most UDC promoted as Head Clerk-cum-Accountant with effect from 28-12-74 in accordance with the revised recruitment rules should be reverted to accommodate them or the posts of Head Clerk should be down graded to remove the deficiencies.

15. The contention for the applicant is that he cannot be reverted on the basis of the recruitment rule which was incorporated later. But we already observed that there is no order on or after 1-1-73 and before 28-12-74 appointing/promoting the applicant to the upgraded post of Head Clerk-cum-Accountant. Thus it is not a case of reversion on the basis of rule formulated later. By letter dated 12-2-85 the ICAR informed the Director, CTRI, Rajahmundry that the council's letters dated 26-10-78 and 7-4-79 were withdrawn and the action already taken by the Director, CTRI, Rajahmundry was confirmed. Thus it is a case where even the ICAR reconsidered the issue. Hence the applicant cannot claim any benefit on the basis of the letter dated 26-10-78 of ICAR.

16. It was submitted in the case of T.A. No.106/87 that Sri K.V.Ramana Murthy, the applicant therein, was allowed the higher scale of pay of Rs.425-700 by the date of the order by which the applicant therein was transferred and posted as UDC. It was also submitted in the said case that by the time the applicant therein was posted as Head Clerk-cum-Accountant he was merely an LDC and by the date of the order which was impugned therein, the applicant therein was promoted as Head Clerk-cum-Accountant on the basis of the recommendations of the DPC. On the basis of the submissions therein it was held that it was a case of reversion and it was vitiated as no show-cause notice was issued by the date of reversion. On careful scrutiny of the judgement in TA 106/87 we feel that the judgement therein was given on the basis of the submissions in the said case. It was not pleaded in TA 106/87 that decision was taken in April 1974 to prescribe revised pay scale to employees of CTRI with effect from 1-1-73 and the post of Head Clerk/Head Clerk-cum-Accountant was upgraded as higher revised payscale was prescribed to the said post, and recruitment rule in regard to the upgraded post of Head Clerk/Head Clerk-cum-Accountant was finalised in December 1974 only. It was not made clear in the said T.A. that order promoting Sri K.V.Ramana Murthy in 1974 was only in regard to the promotion to the post of UDC and not to the upgraded post of Head Clerk-cum-Accountant as by then he was in substantive post of LDC. It was also not submitted in the said T.A. that by order dated 3-12-75, Sri K.V. Ramana Murthy was merely appointed as adhoc appointee

in the upgraded post of Head Clerk-cum-Accountant with effect from 1-1-73 till he was replaced by R.3 therein as per the order assailed therein and his turn for promotion to upgraded post of Head Clerk-cum-Accountant had not arisen by then. On the other hand it was submitted in the said T.A. that Sri K.V.Ramana Murthy was paid in revised payscale of Rs.425-700 by the date of order which was assailed therein even though he was not paid in the said scale and even the scale of Rs.425-700 was made applicable to Assistants after various cadres were merged in 1975. It cannot be, hence, inferred on the basis of the said judgement that it was held therein that in case of upgradation of some of the posts a junior who was the incumbent of the post by the time of upgradation, was entitled to automatic promotion.

17. It is also urged for the applicant that when his junior Sri K.V.Ramana Murthy was given the benefit of upgraded post of Head Clerk-cum-Accountant from 1-1-73, it will be violative of Article 16 of the Constitution if the applicant is not given the same benefit. But we cannot accede to the said contention. Such a contention was repelled by the Supreme Court in 1993(4) SLR 549 (K.K.M.Nair & ors. Vs. UOI & ors.). It has to be noted that the relevant rules were not sufficiently highlighted and as the facts were not properly projected, the decision in TA 106/87 went in favour of Sri K.V.Ramana Murthy. But when it is now established that the conferment of such a benefit upon the applicant and similarly situated employees is contrary to the rules and if such a benefit is given to the applicant and similarly situated employees, they will get promotion to the upgraded post of Head Clerk-cum-Accountant even earlier to the dates of promotion of their seniors in the UDC cadre, the said contention cannot be accepted.

To

1. The Secretary, Indian Council of Agricultural Research, Krishna Bhavan, New Delhi.
2. The Director, Central Tobacco Research Institute, Rajahmundry, East Godavari Dist.
3. One copy to Mr. Philkana Rama Rao, Advocate, High Court of A.P Hyderabad.
4. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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18. It has to be noted that there was re-organisation of ICAR and consequently in CTRI also various categories of posts/grades were re-designated with effect from 1-12-75. The new designations were Junior Clerk, Senior Clerk, Assistant, Superintendent, Superintendent (Audit and Accounts). The scale of Rs.425-700 was prescribed for Assistant while it was Rs.330-560 for Senior Clerk. Erstwhile UDCs were brought under the category of Senior Clerks. Erstwhile Head Clerk-cum-Accountants were brought under the category of Assistants. But it was laid down therein that the incumbents of the posts carrying pay-scales other than Rs.425-700 should continue to be in the existing scale till they are promoted or till the contingencies referred to therein had arisen.

19. After re-organisation, the applicant was promoted as Assistant by order dated 23-3-77. He was later promoted as Superintendent by order dated 6-11-90. He retired from service on 30-6-93.

19. The O.A. was admitted subject to consideration in regard to the question of limitation. But as we held that this O.A. does not merit consideration there is no need to advert to the question of limitation.

20. In the result the O.A. fails and accordingly it is dismissed. No costs.

Shankar
(A.B.Gorthi)
Member (Admn.)

Neeladri
(V.Neeladri Rao)
Vice-Chairman(J)

S.K.Dhaon
(S.K.Dhaon)
Vice-Chairman(J).

Dated:

mhb/

Amrit Singh
Deputy Registrar (S)cc

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

The Hon'ble Mysic Dhaan, V.C.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Gorai

THE HON'BLE MR. R. RANGARAJAN : M(ADMN)

DATED: 10 - 2 - 1995

~~ORDER~~ JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1037/90

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

PVM

No Spare Copy

